

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00093/2018

DATED THIS THE 24TH DAY OF OCTOBER, 2018

HON'BLE SHRI DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

Miss Mamatha.V,  
D/o Sri.Venkataramana,  
Aged about 21 years,  
Ex. Substitute Bungalow peon  
R/o #14, 5<sup>th</sup> cross, 6<sup>th</sup> Block,  
Rajajinagar,  
Bangalore – 560010. ....Applicant

(By Advocate Shri K.Shivakumar)

vs.

1.Union of India,  
Rep. by General Manager,  
South Western Railway,  
Hubli

2.Workshop Personnel Officer,  
SW Railway, Central Workshop,  
Mysore South. ....Respondents.

(By Shri N.Amaresh ... Sr.Panel Counsel)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Heard. Apparently, applicant is a Bungalow peon whose services were found not wanting by the concerned officer and he had recommended her services to be terminated in terms of para 8.2 & 8.3 of CPO/SWR letter No.564 dated 24.2.2004. It is trite case that if the

services of the Bungalow peon are reasonably satisfactory, no officer is going to let go off him or her, unless there exists some other reasons.

2. Therefore, we had carefully gone through the reply the applicant had given to the show cause notice issued by the concerned officer. Other than that after 120 days she was eligible for temporary status and for the pay to be regulated. In a very bald way explaining that she was doing the duty, nothing is forthcoming to discredit the version put forth by the officer. Since the notion of Bungalow peon exists only in the Railways and the system followed till now is satisfaction of the concerned superior officer and having found that applicant had not given any reason to discredit the version put forth by the officer, we hold that OA lacks merit. OA is dismissed . No order as to costs.

(DINESH SHARMA)  
MEMBER (A)

(DR. K.B. SURESH)  
MEMBER (J)

bk

**Annexures referred to by the applicant in OA No.93/2018**

**Annexure-A1:** Copy of O.O dated 6.10.16

**Annexure-A2:** Copy of letter dated 19.5.17

**Annexure-A3:** Copy of noting of respondent no.2

**Annexure-A4:** Copy of show cause notice dated 7.6.17

**Annexure-A5:** Copy of objection to show cause notice

**Annexure-A6:** Copy of O.O dated 20.7.17

**Annexure-A7:** Copy of representation dated 18.12.17

**Annexures with reply statement:**

Annexure R-1: Copy of offer of appointment dated 9.6.2016

Annexure R-2: Copy of extract of Para 1502 of IREM Vol.I

Annexure R-3: Copy of letter dated 1.9.2016

Annexure R-4: Copy of extract of Para 1515 of Chapter XV of IREM Vol.I

